

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **09.05.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Sundaram Bnp Paribas Home Finance Ltd
Vs
Mpl 2 Wheelers Pvt Ltd

MAIN PETITION NUMBER : IBA/780/2019
(IA/MA) APPLICATION NUMBERS
IA/2403(CHE)/2023; IA/2272(CHE)2023

ORDER

Present: Mr. Mr.Badrinarayanan, Ld. Counsel for Liquidator/Applicant.

Today the matter is listed for clarification.

In the Form-H filed by the Liquidator, there appears certain discrepancies in the distribution and the total amount distributed is not reflected. The Applicant/Liquidator is directed to file the revised Form-H in IA/2403(CHE)/2023.

In IA/2272(CHE)2023, it is stated that the sole secured Financial Creditor has not relinquished its security interest. Hence, the said asset does not form part of the Liquidation Estate. However, in the present application the Liquidator has sought for distribution of the said assets to the stakeholders.

Liquidator is directed to clarify the same.

List the applications for hearing on **04.06.2024**.

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[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

-sd-
[SANJIV JAIN]
MEMBER (JUDICIAL)